

By e-mail/special messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-206/2013/2534/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, Smti. Suchandra Bhattacharjee,
Principal Judge,
Family Court-II, Kamrup(M)
Guwahati.

Dated Guwahati, the 4th May, 2017.

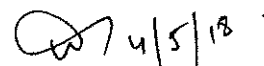
Sub:- **Child care leave.**

Ref:- Your letter No. FCK. 5/12/PJ/129/18, dated 02.05.2018.

Madam,

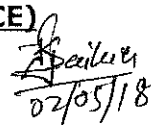
With reference to the above, I am directed to inform you that you have been granted/~~rejected~~ 1(one) month child care leave w.e.f. 02.05.2018 to 01.06.2018, as per Rules. Further, you have been allowed to hand over charge to the Counsellor, Family Court-II, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,



JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-206/2013/_____/A, dated



Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application in prescribed format for the aforesaid leave of the concerned officer is enclosed herewith for necessary action from your end.
2. The Counsellor, Family Court-II, Kamrup(M), Guwahati for information.

sd/-

JOINT REGISTRAR (VIGILANCE)